

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

MA 155 of 2010
O.A. 1335 OF 1996)

Date of order : 12.04.2010

Present : Hon'ble Mr. K.V.Sachidanandan, Vice-Chairman
Hon'ble Mr. Champak Chatterji, Member (A)

PRANESH CHANDRA ROY

VS

UNION OF INDIA & Ors (E;RLY)

For the applicants : Mr. T.K.Ghosh Counsel

For the respondents : Mr. A.K.Ganguly, Counsel

O R D E R (ORAL)

K.V.Sachidanandan, VC :

This MA is for restoration of OA 1335 of 1996 to its file and number. It appears that the applicant had earlier filed MA 251 if 2007 for restoration along with application for condonation of delay. Both these MAs were dismissed by order dt. 2.5.08. Against this order the applicant went before the Hon'ble High Court by filing WPCT No. 272 of 2008 and the Hon'ble High court by order dt. 19.6.2009 passed the following order :-

"Considering those aspects of the matter, we are of the view that this application should be allowed. Impugned order rejecting the application seeking condonation of delay and the application restoration of original applicants stands set aside and quashed. Those applications stand allowed and the matter is restored to its file. The learned Tribunal is directed to dispose of the original application No. 1335 of 1996 by expeditious hearing as early as possible as per roster of the learned tribunal below. Writ application is accordingly allowed"

2. In view of the above order of the Hon'ble High Court this MA is allowed and the OA is restored to its file and number. It is submitted that an identical matter being OA 688 of 2005 is pending before Court No. II and fixed on 21.4.2010. Accordingly, this matter be tagged with the said matter and be heard on the same date by Court No. II.
3. MA is disposed of accordingly.

MEMBER(A)

VICE CHAIRMAN